

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. †254

TO BE ANSWERED ON WEDNESDAY, THE 12th DECEMBER, 2018.

Contractual Appointment of Judges

†254. SHRI GAJANAN KIRTIKAR:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is formulating any scheme to appoint judges on contract to speed up the process of providing justice in the country;**
- (b) if so, the details thereof;**
- (c) whether the Government proposes to take the services of retired judges in order to settle the pending cases;**
- (d) if so, the details of the schemes prepared by the Government in this regard; and**
- (e) the time by which the said schemes are likely to be implemented in all States ?**

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS
(SHRI P. P. CHAUDHARY)**

(a) : No, Madam.

(b) : Does not arise.

(c) to (e) : The appointment of retired Judges as sitting Judges of the High Courts and their allowances is provided under Article 224-A of the Constitution. Article 128 mentions the provision of attendance of retired Judges at sittings of Supreme Court and their allowances. The process of appointment of retired Judges in the Supreme Court and High Courts are prescribed in the Memorandum of Procedure (MoP) for Appointment of Judges of the Supreme Court and Memorandum of Procedure (MoP) for Appointment of Judges of the High Courts, respectively. Time line of appointment is also prescribed in the MoP. The subject matter relating to filling up of vacancies in the District and Subordinate Courts falls with the domain of the High Courts and the State Governments concerned. The Central Government has no role in appointment of Subordinate Judiciary.
